

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 2**  
**110(ND)/2009**

**IN THE MATTER OF:**

Abinash Chander Mahajan & Ors

.... Petitioner/Applicant

v.

M/s. Vikas Promoters Pvt. Ltd. & Ors.

.... Respondent

**Order Under Section U/s. 397/398**

**Order delivered on 16.03.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE AND VC)**

**PRESENT:**

For the Petitioner : Mr. Sumit Dhawan, Mr. Vikrant Singh, Advs  
Mr. Atul Mahajan, Mr. Raynav, Petitioners.

For the Respondent : Mr. Siddharth Sharma

**ORDER**

**Cont. P-03/2023**

Today when the matter was called, Mr. Siddharth Sharma, Ld. Counsel for the Respondents appears through VC. Mr. Sumit Dhawan, Ld. Counsel for Petitioner appeared physically. This Contempt Petition has been filed alleging violation of order dated 21.07.2022 prima facie case made out for issuance of notice.

Notice to the Respondents, to be present on the next date of hearing. Mr. Siddharth Sharma, Ld. Counsel for the Respondents also accepts notice. However, Registry is directed to issue notice to the Respondents to appear in person on 19.04.2023.

List the matter on 19.04.2023 for physical hearing.

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**